

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR**

**BEFORE SH. UDAYAN DASGUPTA, JUDICIAL MEMBER
AND SH. BRAJESH KUMAR SINGH, ACCOUNTANT MEMBER**

I.T.A. Nos. 34/Asr/2024
Assessment Years: 2017-18

Parminder Singh
Ramgaria Jewellers ,
Shop 981, Katra Mohar Singh,
Punjab 143001.

Vs.

Income Tax Officer,
Ward 2(2) , Amritsar.

[PAN: APUPS5644H]
(Appellant)

(Respondent)

Appellant by : Withdrawal Application
Respondent by : Sh. Charan Dass, Sr. D.R.

Date of Hearing : 29.05.2025
Date of Pronouncement : 30.05.2025

ORDER

Per Udayan Dasgupta, J.M.:

The following appeal has been filed by the assessee against the order of the Id. CIT(A), NFAC Delhi, passed u/s 250(6) of the Act, 1961, dated 29/11/2023, the details of which are as follows:

ITA/34/Asr/2024, Asst.Years: 2017-18 PARMINDER SINGH

PAN: [APUPS5644H].

2. The above assessee has filed written request for withdrawal of the appeal due to the reasons that he has filed application under “**Direct Tax Vivad Se Vishwas Scheme-2024**”, for settlement of disputes relating to tax arrears, in respect of the assessment year stated above.
3. Documentary evidence in Form-2 (Rule-5) being the certificate under section 92(1) of Finance Act (No. 2) 2024 is also enclosed.
4. The Ld. DR has no objection.
5. In view of the above, we accept the request of the assesseees for withdrawal of this appeal.
6. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in court on 30/05/2025.

Sd/-
(Brajesh Kumar Singh)
Accountant Member

Sd/-
(Udayan Dasgupta)
Judicial Member

GP/Sr.PS

Copy of the order forwarded to:

- (1)The Appellant:
- (2) The Respondent:
- (3) The CIT concerned

(4) The Sr. DR, I.T.A.T

True Copy

By Order